

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BINDAL AND BINDAL BATTERIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Bindal and Bindal Batteries Private Limited
2	Date of incorporation of corporate debtor	08/03/2000
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31909DL2000PTC104271
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Farm No 105, Must No. 24, Killa-3/1 G. Floor, Shanti Kunj, Behind D-4, Ram Mandir Marg, Vasant Kunj, New Delhi-110070
6	Insolvency commencement date in respect of corporate debtor	Order dated 10/03/2022
7	Estimated date of closure of insolvency resolution process	06/09/2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	ANSHUJ DHINGRA IBBI/IPA-002/IP-N01152/2021-2022/13842
9	Address and e-mail of the interim resolution professional, as registered with the Board	201, Nirmal Tower, 26, Barakhamba Road, Connaught Place, New Delhi -110001 anshujdhingra@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	201, Nirmal Tower, 26, Barakhamba Road, Connaught Place, New Delhi -110001 cirp.bindalbatteries@gmail.com
11	Last date for submission of claims	25 th March, 2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information available, there is no such class of creditors.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Based on limited information available, there is no such class of creditors.
14	Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads



		Physical Address: 201, Nirmal Tower, 26 Barakhamba Road, Connaught Place, New Delhi - 110001
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Notice is hereby given that the National Company Law Tribunal, New Delhi (Bench IV) has ordered the commencement of a corporate insolvency resolution process of M/s Bindal and Bindal Batteries Private Limited on 10.03.2022.

The creditors of M/s Bindal and Bindal Batteries Private Limited are hereby called upon to submit their claims with proof on or before 25.03.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class [specify class] in Form CA. **(Based on limited information available, there is no such class of creditors.)**

The submission of claims is to be made in accordance with Chapter III of the Insolvency and Bankruptcy Board of India (Insolvency Resolutions Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B- for Claims by operational creditors except workmen and employees
- Form C- for Claims by Financial Creditors
- Form CA: for Claims by Financial Creditors in a class
- Form D- for Claims by workmen or an employee
- Form E- for Claims by authorized representative of workmen & employees
- Form F- for Claims by Creditors (Other than Financial Creditors and Operational Creditors)

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in (Insolvency and Bankruptcy Board of India).

Submission of false or misleading proofs of claim shall attract penalties.



Date: - 11.03.2022
Place: Delhi

ANSHUJ DHINGRA
Interim Resolution Professional
Bindal and Bindal Batteries Private Limited
IBBI/PA-002/IP-N01152/2021-2022/13842
Mail ID: cirp.bindalbatteries@gmail.com